

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO.675/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE COMPANY :

Dentsu Creative Impact Pvt. Ltd.

Vs

Royal Golf Link City Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433(e)&(f), 434(1)(a)&439

S.NO.	NAME	DESIGNATION	<u>ORDER</u>	REPRESENTATION	SIGNATURE
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1.	<i>Aditya v. Singh (Adv.)</i>			<i>Petitioner</i>	<i>AS</i>
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Learned counsel for the Petitioner states that the notice of the compliance affidavit have not been served on the Respondent. Rule 7 (2) of Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016 has not been complied with by serving a copy by speed post/registered post. Let the defect be rectified within three days and the proof of service be produced before the Registrar. The Registrar after satisfying himself shall certify that the application is complete for hearing and then fix the matter.

AS
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

AS
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

24.4.2017

Vineet